

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH, MUMBAI

Excise Appeal No. 222 of 2012

(Arising out of order-in-appeal no. PIII/RS/331-332/2011 dated 18th November 2011 passed by the Commissioner of Central Excise (Appeals-III), Pune.)

M/s Kalyani Carpenter Special Steel LtdAppellant
72-76, Mundhwa,
Pune – 411 036

VERSUS

Commissioner of Central Excise, Pune-IIIRespondent
41A, ICE House, Sassoon Road,
Opposite Wadia College,
Pune – 411 001

APPEARANCE:

Shri Mahananda Birader, Advocate for the Appellant
Shri Sanjay Hasiya, Superintendent, Authorised Representative for the Respondent

CORAM:

HON'BLE MR. C J MATHEW, MEMBER (TECHNICAL)
HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85317/2020

Date of Hearing: 24.02.2020

Date of Decision: 24.02.2020

PER: CORAM

Learned Counsel submits that the appellant had sought coverage under Sabka Vishwas (Legacy Dispute Resolution) Scheme,

2019 and that in consequence acceptance of declaration prescribed in discharge certificate has been issued by the competent authority.

2. We have heard Learned Authorised Representative.

3. In accordance with the provisions of the scheme, and as per section 127(6) of Finance Act, 2019, appeal is dismissed as deemed to be withdrawn.

(Dictated & pronounced in open Court)

(C J Mathew)
Member (Technical)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

Prasad